

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 101
(IB)-271(ND)2018**

IN THE MATTER OF:

M/s. Synergy Property Development Services ... Applicant/Petitioner
Pvt. Ltd.

Vs

Pride Hotel Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 22.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent : Mr. Dhruv Gandhi, Advocate

ORDER

During the hearing, the e-documents which are opened before the Bench are not the same as that of which copy is served to the Corporate Debtor. Learned Counsel for the Corporate Debtor states that he has a different set of documents. Learned Counsel for the Applicant is not able to clarify the title mentioning about JBF Petrochemicals Limited (the "Corporate Debtor") and INOX India Private Limited ("the Operational Creditor"). The first page of the application also mentions the matter of "Air India Limited". Learned Counsel for the Applicant is directed to file appropriate documents and serve the same copy to the Corporate Debtor.

List for hearing on **09.04.2021**.

Sd/-
**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-
**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**

